

facilities may be provided in Uttar Pradesh and growing discontentment among the farmers may be removed.

(vii) **Need to constitute a Bundelkhand Development Council with adequate Centre: Funds**

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, I would like to draw the attention of the House towards this important issue under rule 377.

Well-known historical Bundelkhand area of Madhya Pradesh and Uttar Pradesh comprises 1 districts of Madhya Pradesh and 5 districts of Uttar Pradesh. Water resources of this are common. Drinking water and irrigation facilities are possible only by the joint efforts of the Governments of the both the States. But the problems of irrigation and drinking water facilities are not solved.

Means of transport can only be strengthened by the joint efforts of both the Governments. In these circumstances, it is requested to the Central Government that a Bundelkhand Development Council should be constituted, for which there should be a separate financial budget and the Central Government should provide necessary financial help for this purpose.

SHRI AVTAR SINGH BHADANA (Faridabad): Mr. Deputy Speaker, Sir, I would like to submit that 75 percent of the telephone lines in my constituency are not functioning. (Interruptions).

[English]

MR. DEPUTY SPEAKER: Whatever you have given in writing, you have to read that and that only goes on the record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL (Chandigarh): Sir, the Rule does not say it in so many words.

(Interruptions)

MR. DEPUTY SPEAKER: I appreciate him because he is speaking for the first time. We have got a great liking for his efforts. But the question is whatever text has been approved by the Speaker, only that shall go on record.

(Interruptions)

MR. DEPUTY SPEAKER: Have you given it in writing?

(Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, I am on a point of order. (Interruptions) Sir, kindly permit me. On this matter only, I am on a point of order. Kindly see Rule 377.

(Interruptions)

MR. DEPUTY SPEAKER: I will tell you about the Rule. According to Rule 377 (c), sub-clause 2, only the text approved by the Speaker shall go on record. Therefore, whatever you have given in writing, you have to read that and that only goes on record.

(Interruptions)

SHRI PAWAN KUMAR BANSAL: If you do not find anything, which has to be recorded, than that is a different things. (Interruptions)

MR. DEPUTY SPEAKER: Shri Bansal, according to Rule 377, whatever you have given in writing, has to be approved by the Speaker and that approved text only can be read out and that will go on record. And the Government will definitely repond to your demand. There is no doubt about it.

(viii) **Need to ensure proper functioning of telephones in Faridabad and its adjoining towns**

[Translation]

SHRI AVTAR SINGH BHADANA: Mr. Deputy Speaker, Sir, telephone lines in Hodal